

**ANDHRA PRADESH STATE LEGAL SERVICES AUTHORITY
AMARAVATHI**

NOTIFICATION NO.01/2022

Roc.No.13-E1/APSLSA/2022.

Dated: 14.03.2022

Applications are invited from the Retired District Judges who were allocated to Andhra Pradesh State, to be considered for appointment as Chairman, Permanent Lok Adalat for Public Utility Services (PLAPUS) in the State of Andhra Pradesh.

Five Posts of Chairman are proposed to be filled-up by appointing Retired District Judges. Appointment, Service Conditions and functions of the Chairman, Permanent Lok Adalat for Public Utility Services are governed by the Legal Services Authorities Act, 1987 and the Permanent Lok Adalat (Other Terms and Conditions of Appointment of Chairman and Other Members) Rules, 2003 as amended.

As per Rules, 2003, the Retired District Judge appointed as Chairman, PLAPUS, shall hold office for a term of five years or till the age of 65 years whichever is earlier and shall be entitled to a monthly fee of last drawn salary less the amount of pension received by him.

The applications shall contain all details including present age, Date of Birth, Date of Retirement, native district, photo of the candidate and age proof. A proforma application is appended to this Notification.

The Retired District Judges who were allocated to the State of Andhra Pradesh and who are willing to be considered for appointment as Chairmen, Permanent Lok Adalat for Public Utility Services shall submit applications to Andhra Pradesh State Legal Services Authority, Amaravathi on or before **5.00 PM on 06.04.2022**. The applications received after 5.00 PM on 06.04.2022 will not be considered.

Andhra Pradesh State Legal Services Authority may increase or decrease the number of vacancies.

The Member Secretary, A.P.State Legal Services Authority shall have right to cancel or modify the notification or to accept or reject any candidature without assigning any reasons. The decision of the Member Secretary, A.P.State Legal Services Authority on all matters shall be final. The Member Secretary shall have right to post or transfer the selected candidates, to the Permanent Lok Adalat for Public Utility Services, in any district in the State of Andhra Pradesh during their tenure.

The candidates if appointed, shall also submit the undertaking in the proforma appended herewith.


MEMBER SECRETARY

BIO-DATA

1. Name :
2. Father's Name :
3. Date of Birth :
4. Present Age :
5. Educational Qualifications :
6. Place of Birth :
7. Native District :
8. Language Known :
9. Post applied for :
10. Details of Judicial Service :
11. Experience in Legal Services :
12. Other qualifications :

13. Date of Retirement :

14. Places of choice to work :

15. Address for communication :

16. Mobile Number :

17. E-Mail Address :

The above information furnished by me is true and correct.

Place :

Date :

UNDER TAKING

**(In terms of Rule 4 (1) of Permanent Lok Adalat
Other Terms and Conditions of appointment of
Chairman and other Persons) Rules, 2003.**

I, _____ S/o _____

Worked / Retired as _____

hereby undertake that I do not and will not have any financial or other interest as is likely to affect prejudicially my functions as Chairman of Permanent Lok Adalat for Public Utility Services, in the event of my appointment as Member of Permanent Lok Adalat for Public Utility Services.

Place :

Signature :

Date :

Name :

Address :